

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

153/252/ND/2018

In the matter of :

Pristline City Green (P) Ltd

.. PETITIONER

SECTION

Under Section 252

Order delivered on 12.7.2019

Coram :

Sh. R. Varadharajan,

Hon'ble Member (Judicial)

Ms. Deepa Krishan,

Hon'ble Member (Technical)

For the Petitioner /Op. Creditor :-

For the Respondent/Corporate Debtor :

For the Intervener

: Mr. M. Yadubhushana, AROC for ROC

ORDER

A request is made on behalf of the Appellant that the main Counsel is away from Delhi and the matter may be adjourned.

Taking into consideration the said representation, the matter is adjourned to 22.8.2019. It is represented by Ld. AROC that reply on the part of ROC has been filed on 25.6.2019. The same is available on record.

Post the matter on 22.8.2019.

-sd-

(DEEPA KRISHAN)
MEMBER (TECHNICAL)

sd-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit